

9

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:NEW DELHI

...
O.A.No.982 of 1989

Dated New Delhi, this the 12th day of May, 1994

Hon'ble Shri J. P. Sharma, Member (J)
Hon'ble Shri B. K. Singh, Member (A)

1. IFS(B) Associations-
Viz. IFS(B) Gazetted
Officers' Association
Through its President,
Mr A. S. Toor
 2. IFS(B) CCB Association
Through its Secretary
Shri Sanjay Jain
 3. IFS(B) Grades IV&VI Association
Through its Secretary
Shri Mukesh Bhatnagar
 4. IFS(B) Stenographers' Association
Through its Secretary
Shri R. K. Nagpal
All applicant/Associations
C/o Ministry of External Affairs
(JCM Cell) South Block
New Delhi 110011
- ... Applicants

By Advocate: Ms Kiran Singh, Proxy
for Shri D. C. Vohra

VERSUS

1. Union of India
Through the Foreign Secretary
Government of India
Ministry of External Affairs
South Block
NEW DELHI 1100011
 2. The Secretary
Ministry of Urban Development
Nirmal Bhawan
Maulana Azad Road
NEW DELHI 110011
- ... Respondents

By Advocate: None

O R D E R
(Oral)

Shri J. P. Sharma, M(J)

The matter was also taken up earlier when
Shri D.C. Vohra, counsel for the applicant desired
to confirm whether the reliefs prayed for the
by the applicants have been granted or not.
The learned counsel for the respondents also took
time to get further instructions from the respondents.
However, Proxy counsel for the applicants,

J

Contd...2

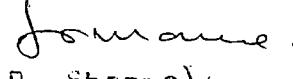
VP

Ms Kiran Singh states that the application has become infructuous as the reliefs prayed for have been granted to the applicants.

2. Therefore, in view of the ^{above} facts, this OA has become infructuous.

3. However, if the applicants have still any grievance, they are at liberty to assail the same in the competent forum in accordance with law.


(B. K. Singh)
Member (A)


(J. P. Sharma)
Member (J)

dbc